

Citizens arrested under Unlawful Activities (Prevention) Act

4556. SHRI K.N. BALAGOPAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of Indian Citizens arrested under Unlawful Activities (Prevention) Act for the last three years;
- (b) the present status of the cases registered against them under the Act;
- (c) whether Government has noticed any incident of misuse of this Act by the police; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (d) At present, the power for the investigation and prosecution of Terrorist Acts is vested in the State Police Forces and National Investigation Agency (NIA), under Unlawful Activities (Prevention) Act, 1967 (UAPA). With respect to arrest of Indian citizens under UAPA by the State Police, no such data is centrally maintained as 'Law and Order' and 'Prisons' are State subjects as per the 7th Schedule of the Constitution of India. However, after the formation of the NIA in 2009 for investigating cases pertaining to terrorism, 240 accused persons have been arrested in various cases registered by NIA under UAPA. NIA has registered 60 cases under UAPA. Out of these 60 cases, 30 cases are under investigation, 30 cases have been chargesheeted and trials in respect of 2 cases have been completed resulting in convictions of two accused. Closure report in respect of one case has been filed before the NIA Special Court. As per the inputs available, no incident of any misuse of this Act has come to notice.

Hindu refugees migrated from Pakistan

4557. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that a large number of Hindu refugees migrated from Pakistan have shown interest to settle down in India;
- (b) if so, the details thereof;
- (c) the basic facilities being provided by Government to Hindu refugees in their refugee camps; and

(d) whether Government proposes to give resident status to refugees and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Some Pakistani nationals who had come to India have refused to return to Pakistan on the grounds of religious persecution in Pakistan and have applied for Indian citizenship. Since the initial application for citizenship is submitted to the Collector/DM concerned and a number of agencies are involved in the processing of the applications for grant of citizenship, no caste/religion based centralized data and State/District-wise data of Pakistani nationals who have applied for Indian citizenship is maintained.

(c) Facilities, if any, to be provided to such Pakistani nationals living in India on Long Term Visa pending grant of Indian citizenship fall under the purview of the State Governments/Union Territories concerned. As per extant instructions, Pakistan nationals staying in India on Long Term Visa under the eligible categories with the intention of settling permanently and obtaining Indian Citizenship are permitted to engage in employment in private sector *i.e.* excluding Government/Semi Government, local bodies, cooperative jobs etc. Further, children of such Pakistani nationals are permitted to take admission in schools, colleges, universities, technical/professional institutions etc. subject to usual conditions prescribed for foreigners in this regard.

(d) Presently there is no proposal under consideration to give permanent resident status to the refugees. As per the extant instructions, the Pakistani nationals staying on Long Term Visa under eligible categories with intention of settling permanently and obtaining Indian Citizenship are already eligible to acquire Indian Citizenship in accordance with the Citizenship Act, 1955 and the Citizenship Rules, 2009.

Identifying migrant Pakistanis

4558. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that hundreds of Pakistanis comprising Hindus who have entered in various parts of the country have mixed with the local population;

(b) if so, whether such Pakistanis are not willing to return back to their country;